

THE HIGH COURT OF MADHYA PRADESH

WP No.9669/2021 & W.P. No.9837/2021

JABALPUR DATED : 17.06.2021

Shri Nidesh Gupta, learned senior counsel with Shri Manu Maheshwari, Advocate for the petitioners in WP No.9669/2021 and Ms. Shanno Shagufta Khan, learned counsel for the petitioner in WP No.9837/2021.

Shri Aditya Adhikari, learned senior counsel with Shri Satish Chaturvedi, Advocate for the respondent-High Court.

Shri A.P. Singh, learned Deputy Advocate General with Shri Rahul Deshmukh, learned Panel Lawyer for the respondent-State.

Shri Sunil Kumar Jain, learned counsel for the applicant in IA No.5536/2021, the proposed intervener in WP No.9669/2021.

These matters were heard on the question of admission and interim relief and reserved for order on 09.06.2021. Thereafter, the respondent-High Court has filed I.A. No.5780/21 in WP. No.9669/21 and I.A. No.5788/21 in WP. No.9837/21 for dismissal of the petitions on the ground of subsequent decision taken by the High Court, hence these petitions have been re-listed today for consideration of those applications.

Learned counsel for the respondent-High Court has pointed out that subsequently the issue relating to live streaming of the Court proceedings was placed before the E-Court Committee and the E-Court Committee has resolved to share the link of live streaming of Court proceedings conducted by Video Conferencing through website of the High Court in one way mode.

The main relief prayed in these writ petitions is to direct the live streaming of the proceedings of the High Court.

Learned counsel for the petitioner does not dispute that the subsequent resolution of the E-Court Committee in respect of sharing of live link adequately redresses the grievance of the petitioner and at this stage only submission he has raised is that sharing of live link in pursuance to the decision of the Committee should commence forthwith and it should be for all the Benches of this Court.

Learned counsel for the petitioner does not dispute that the restrictions which have been mentioned in the judgment of the Supreme Court in the matter of *Swapnil Tripathi vs. Supreme Court of India* reported in **(2018) 10 SCC 639** should apply in the live streaming of the proceedings. He has also assured that the petitioner will not misuse and will correctly publish the Court proceedings.

Hence, the writ petitions are disposed of by taking note of the resolution of the E-Court Committee of the High Court dated 14.06.2021 in respect of sharing the link of live streaming of Court proceedings conducted via Video Conferencing through website of the High Court in one way mode and directing the I.T. Wing of the High Court to give effect to the said resolution without any unnecessary delay. Ordinarily, the live streaming of the Court proceedings of all the Benches of the High Court will be done subject to restrictions which are mentioned by the Hon'ble Supreme Court in the matter of *Swapnil Tripathi (supra)* and further restrictions as may be imposed by the Rules which may be framed in this regard.

(PRAKASH SHRIVASTAVA)
JUDGE

(VIRENDER SINGH)
JUDGE